

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/3454/2023 IA/1082/2023
C.P. (IB)/1170(MB)2019

IN THE MATTER OF

Sakharam D Tambolkar

... Petitioner

Vs

M/s. Virtue Infra & Entertainment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ranjit Agashe (PH)

For the Respondent: Adv. Surekha Yadav, Applicant in IA 1082 of 2023 and for Respondent in IA 3454 of 2023 (PH)
Adv.Nimish Gavali i/b. Adv. Abhishek Adke for Resp. Nos.1 & 4 in IA 1082 of 2023 (VC)

ORDER

IA 3454 of 2023- The present Application has been filed for admission of the claim. In the reply filed by the Liquidator, the Liquidator has submitted that the claim has not yet been rejected. In view of the submissions of the Liquidator, we direct the Liquidator to take a final call on the claim of the Applicant within a period of 2 weeks. Adjourned to **07.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/